

| <b>FORM A</b><br><b>PUBLIC ANNOUNCEMENT</b><br><b>[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]</b><br><b>FOR THE ATTENTION OF THE CREDITORS OF</b><br><b>ESSAR POWER MP LIMITED</b> |                                                                                                                                       |                                                                                                                                                                                                                    |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>RELEVANT PARTICULARS</b>                                                                                                                                                                                                                                                         |                                                                                                                                       |                                                                                                                                                                                                                    |
| 1.                                                                                                                                                                                                                                                                                  | Name of corporate debtor                                                                                                              | <b>Essar Power M P Limited</b>                                                                                                                                                                                     |
| 2.                                                                                                                                                                                                                                                                                  | Date of incorporation of corporate debtor                                                                                             | 19 October 2005                                                                                                                                                                                                    |
| 3.                                                                                                                                                                                                                                                                                  | Authority under which corporate debtor is incorporated / registered                                                                   | Ministry of Corporate Affairs, RoC-Delhi                                                                                                                                                                           |
| 4.                                                                                                                                                                                                                                                                                  | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U40100DL2005PLC201961                                                                                                                                                                                              |
| 5.                                                                                                                                                                                                                                                                                  | Address of the registered office and principal office (if any) of corporate debtor                                                    | Lower Ground Floor, Hotel Conclave Boutique, A-20, Kailash Colony, New Delhi- 110048.                                                                                                                              |
| 6.                                                                                                                                                                                                                                                                                  | Insolvency commencement date in respect of corporate debtor                                                                           | <b>29 September 2020</b>                                                                                                                                                                                           |
| 7.                                                                                                                                                                                                                                                                                  | Estimated date of closure of insolvency resolution process                                                                            | 28 March 2021 (180 days)                                                                                                                                                                                           |
| 8.                                                                                                                                                                                                                                                                                  | Name and registration number of the insolvency professional acting as interim resolution professional                                 | <b>Ashish Chhawchharia</b><br>Reg. No. – IBBI/IPA001/IP-P00294/2017-1 8/10538                                                                                                                                      |
| 9.                                                                                                                                                                                                                                                                                  | Address and e-mail of the interim resolution professional, as registered with the Board                                               | Grant Thornton<br>10C Hungerford Street,<br>Kolkata - 700017<br><b>E: ashish.chhawchharia@in.gt.com</b>                                                                                                            |
| 10.                                                                                                                                                                                                                                                                                 | Address and e-mail to be used for correspondence with the interim resolution professional                                             | <b>Please submit claims to:</b><br><b>Ashish Chhawchharia</b><br>Grant Thornton,<br>11th Floor, Tower II, One<br>International Center, S B Marg,<br>Elphinstone (W), Mumbai 400013<br><b>E: RP.EPMPL@IN.GT.COM</b> |
| 11.                                                                                                                                                                                                                                                                                 | Last date for submission of claims                                                                                                    | 22 October 2020 (14 days from receipt of the copy of the NCLT order)                                                                                                                                               |
| 12.                                                                                                                                                                                                                                                                                 | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable                                                                                                                                                                                                     |
| 13.                                                                                                                                                                                                                                                                                 | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                                                                     |
| 14.                                                                                                                                                                                                                                                                                 | (a) Relevant Forms and<br>(b) Details of authorized representatives<br>are available at:                                              | (a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>(b) Not Applicable                                                                                                      |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Essar Power MP Limited on 29 September 2020 (copy of the order was communicated to the undersigned on 08 October 2020)

The creditors of Essar Power MP Limited, are hereby called upon to submit their claims with proof on or before **22 October 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. For electronic submission, please access the following link - <https://epmpl.wcgt.in>

Submission of false or misleading proofs of claim shall attract penalties.

**Date:** 10 October 2020  
**Place:** Kolkata

  
**Ashish Chhawchharia**  
Interim Resolution Professional